

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS

(Tenth Lok Sabha)

FORTY-SECOND REPORT

(Presented on 24-5-1995)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-second Report.

2. The Committee met on 22 May, 1995 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1995 (*Substitution of new article for article 30*) by Shri Syed Shahabuddin.

(2) The Constitution (Amendment) Bill, 1995 (*Amendment of articles 155 and 156*) by Shri R. Naidu Ramasamy.

II. Allocation of time under Rule 294(1)(c) of the Rules of Procedure to the Resolutions at item Nos. 1 and 2 set down in the List of Business for Friday, 26 May, 1995.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1995 (*Substitution of new article for article 30*) by Shri Syed Shahabuddin.

The Bill seeks to substitute new article for article 30 of the Constitution with a view to providing that any section of the citizens professing a distinct religion or having a distinct language, script or culture of its own or forming a distinct social group shall have the right to establish and administer educational institutions of its choice.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1995 (*Amendment of articles 155 and 156*) by Shri R. Naidu Ramasamy.

The Bill seeks to amend articles 155 and 156 of the Constitution with a view to providing that no person shall be appointed by the President as Governor of a State until the name of the person has been communicated to the Chief Minister of the State concerned and the name has been ratified by the Legislative Assembly of the State by means of a resolution supported by a majority of all the then members of the Assembly. The Bill further seeks to provide that the Governor of a State shall be removed by the President if the Legislative Assembly of the State passes a resolution to that effect by a majority of all the then members of the Assembly.

After considering all aspects of the Bill, the Committee recommend that the member may not be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Sudarsan Raychaudhuri regarding revival of sick public sector undertakings. | 2 hours |
| (2) Resolution by Shri Basudeb Acharia regarding crisis in railway wagon manufacturing units. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Shri Syed Shahabuddin be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) Shri R. Naidu Ramasamy be *not* permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (iii) The allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
May 22, 1995

Jyaishta 1, 1917 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions